

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 3988/2015

New Delhi, this the 31<sup>st</sup> day of October, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Sh. Budh Ram  
Age 58 years  
Assistant Fitter  
S/o Shri Bhola Ram  
R/o H.No.5/55, Trilok Puri  
Delhi – 110 091. ... Applicant

(By Advocate : Shri A.K. Mishra with Shri Amit Kumar Pandey)

Versus

1. Delhi Development Authority  
Through Vice Chairman  
Vikas Sadan, INA  
New Delhi.
2. Chief Commissioner  
North South & East MCD  
Municipal Corporation of Delhi  
New Delhi.
3. Delhi Jal Board Through its CEO  
Govt. of NCT of Delhi  
Varunulaya Phase-II  
Karol Bagh, New Delhi. ... Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is working as Assistant Fitter under the respondent No.1, filed the present O.A. seeking the following relief(s):

- a) Direct the respondent No.3, DJB to grant the benefit of order dated 28.11.2011 passed in OA No.3766/2010 and order dated 30.04.2015 passed in pursuance and in compliance of order dated 28.11.2011 to the applicant.
- b) Direct the respondents to give the benefit of 1<sup>st</sup>, 2<sup>nd</sup> and 3<sup>rd</sup> ACP and MACP to the retired applicant and will be accordingly included in his retiral benefits and pensionary benefits.
- c) All consequential benefits may be granted to the applicant.
- d) Grant any other relief(s) as this Tribunal deem fit and proper in the ends of justice.
- e) Cost of the proceedings be awarded in favour of the applicant and against the respondents.

3. It is submitted that the applicant made number of representations ventilating his grievances. However, no orders have been passed thereon till date.

4. It is seen that no copy of such representation, said to have been preferred to the respondents, have been enclosed to this O.A.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to make a fresh representation to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon within 90 days therefrom, in accordance with law. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(P.K. BASU)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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